



GOVERNMENT OF ANDHRA PRADESH
 A.P. STATE LEGAL SERVICES AUTHORITY
 Ground Floor, Interim Judicial Complex,
 High Court of Andhra Pradesh
 Nellore, Amaravathi- 522 237, Guntur District.
 E-Mail: apslsaauthority@yahoo.com
 Web site: www.apslsa.ap.nic.in



CHINNAMSETTY RAJU
MEMBER SECRETARY
 (District & Sessions Judge)

Roc. No.10 - E1/APSLSA/2021, Dated: 09-02-2021

To
 All the Chairpersons
 District Legal Services Authorities
 in the State of Andhra Pradesh.

Sir/Madam,

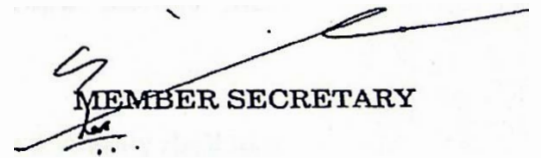
Sub : APSLSA – PLAPUS – Selection of Chairpersons from among the Retired District Judges – Notification – Display in the notice board of District Court Website – Requested.

Ref : APSLSA notification No. 1/2021 in Roc.No. 10-E1/APSLSA/2021, dated 03-02-2021.

Adverting to the above subject and reference, I am to state that the A.P. State Legal Services Authority issued notification under reference calling for applications from the retired District Judges for consideration to be appointed as Chairpersons of Permanent Lok Adalats for Public Utility Services. A copy of notification along with undertaking is enclosed herewith.

You are requested to cause the same displayed in the DLSA notice board and in the website of the District Court to enable the willing Retired District Judges to apply.

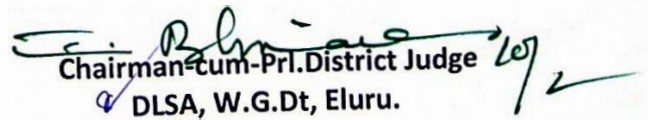
Yours sincerely


 MEMBER SECRETARY

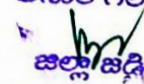
Encl : Notification and Undertaking

District Legal Services Authority, West Godavari, Eluru, Dated:10-2-2021

Copy communicated to the Prl.District Judge, West Godavari, Eluru with a request display the ^{same in} District Court website, to enable the Retired District Judges to apply the post of Chairpersons of PLAPUS.


 Chairman-cum-Prl.District Judge
 DLSA, W.G.Dt, Eluru.

DIA NO: 205
10/2/2021

సంబంధిత ఉచ్చోక్తి వెంటనే
 పరిశీలించి తగు చర్య
 తీసుకోగలరు

 జిల్లా జడ్జి

R-1350
 11/2/21

**ANDHRA PRADESH STATE LEGAL SERVICES AUTHORITY
AT AMARAVATHI**

NOTIFICATION NO.1/2021

Roc.No.10-E1/APSLSA/2021

Dt : 03-02-2021

Applications are invited from the Retired District Judges who were allocated to Andhra Pradesh State to be considered for appointment as Chairman, Permanent Lok Adalat for Public Utility Services (PLAPUS) in the State of Andhra Pradesh.

The Posts of Chairmen are proposed to be filled-up by appointing the Retired District Judges. The appointment, service conditions and functions of the Chairman, Permanent Lok Adalat for Public Utility Services are governed by the Legal Services Authorities Act, 1987 and the Permanent Lok Adalat (Other Terms and Conditions of Appointment of Chairman and Other Members) Rules, 2003.

As per Rules, 2003, the Retired District Judges appointed as Chairmen of PLAPUS, shall hold office for a term of five years or till the age of 65 years whichever is earlier and shall be entitled to a monthly fee of last drawn salary less the amount of pension received by him.

The applications shall contain all details including the present age, Date of Birth, Date of Retirement, native District, Photo of the candidate and age-proof.

The Retired District Judges who were allocated to the State of Andhra Pradesh and who are willing to be considered for appointment as Chairmen, Permanent Lok Adalat for Public Utility Services shall submit applications to Andhra Pradesh State Legal Services Authority, Amaravathi on or before 5.00 p.m. on 20-02-2021. The applications received after 5.00 p.m. on 20-02-2021 will not be considered.

The Member Secretary, A.P. State Legal Services Authority shall have right to cancel or modify the notification or to accept or reject any candidature without assigning any reasons. The decision of the Member Secretary, A.P. State Legal Services Authority on all matters shall be final. The Member Secretary shall have right to post or transfer the selected candidates, to the Permanent Lok Adalat for Public Utility Services, in any District in the State of Andhra Pradesh during their tenure.

The candidates if appointed, shall also submit the undertaking in the Proforma appended herewith.


MEMBER SECRETARY

UNDER TAKING

(In terms of Rule 4 of Permanent Lok Adalat
Other Terms and Conditions of appointment of
Chairman and other Persons) Rules, 2003.

I, _____ S/o _____

Working/Worked as _____ in _____

Department, hereby undertake that I do not and will not have any financial or other interest as is likely to affect prejudicially my functions as Member of Permanent Lok Adalat for Public Utility Services, in the event of my appointment as Member of Permanent Lok Adalat for Public Utility Services.

Place : Signature :

Date : Name & Designation :

Address :